

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 716/94 & 721/94

Date of Decision: 26.8.1999

G. & Kharat & Anr.

Applicant.

Shri H.Y. Deo

Advocate for
Applicant.

Versus

Union of India & Ors.

Respondent(s)

Shri Ravi Shetty for Shri R.K. Shetty

Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. D.S. Bawej, Member (A)

Hon'ble Shri. A.M. Sivadas, Member (J)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to other Benches of the Tribunal?

D.S. Bawej
(D.S. BAWEJA)
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.Nos. 716/94 & 721/94

Thursday this the 26th day of August, 1999

CORAM : Hon'ble Shri D.S.Baweja, Member (A)
Hon'ble Shri A.M.Sivadas, Member (J)

1. Gautam Sakharan Kharat,
Working as Regular Mazdoor
in the HQ Southern Command,
A.D.Mission Branch, Pune. (OA.716/94)
2. Jagannath Baburao Jadhav
Working as Regular Mazdoor
in the HQ Southern Command,
A.D.Mission Branch, Pune. (OA.721/94)

By Advocate Shri H.Y.Deo ... Applicants

V/S.

1. Union of India through
The Secretary,
Ministry of Defence,
Raksha Bhavan,
New Delhi.
2. The Administrative Officer,
O.C.Details, HQ Southern
Command, Pune.
3. The General Commanding in Chief
HQ Southern Command,
Pune. ... Respondents

By Advocate Shri Ravi Shetty
for Shri R.K.Shetty

ORDER (ORAL)

(Per: Shri D.S.Baweja, Member (A))

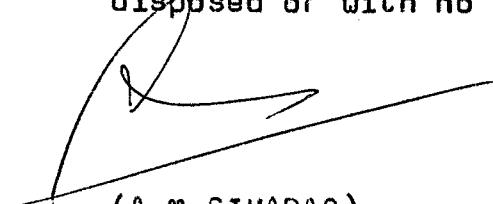
These applications have been filed for
set asideing the orders dated 18.10.1993 and 6.11.1993
through which the respondents had deducted payment
of salary for a period of 36 days.

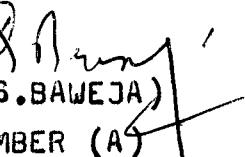
2. The respondents have filed the written statement. No rejoinder for the same has been filed by the applicants.

3. Heard Shri H.Y.Deo, learned counsel for the applicants and Shri Ravi Shetty for Shri R.K.Shetty, learned counsel for the respondents.

4. The counsel for the applicants makes a statement that the deduction of payment of 36 days which was done from the monthly salary of the applicants has been since paid back to the applicants. In view of this, the grievance of the applicants no longer survives. The counsel for the applicants, however, made a submission that he is entitled for payment of interest for delay in payment of about one year. We find from the reliefs prayed for that no such request for payment of interest has been made.

5. In the result of the above, the OAs stand disposed of with no order as to costs.


(A.M.SIVADAS)
MEMBER (J)


(D.S.BAWEJA)
MEMBER (A)

mrj.